

By e-mail/By Special Messenger.

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1993/ 480 /A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Susil Kumar Sarma,
Member,
Motor Accident Claims Tribunal, Nagaon.

Dated Guwahati the 4th February 2019.

Sub: Commuted Leave.

Ref:- Your letter No. MACT/N 146 dtd. 01.02.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Commuted Leave with full pay for 15 days w.e.f. 07.02.2019 to 21.02.2019, has been ~~granted/rejected~~ granted, subject to Leave Admissibility Report from the office of the Accountant General (A&E), Assam, Guwahati.

Further, you are requested to hand over charge of your Court and Office to the District & Sessions Judge, Nagaon before proceeding on Leave.

Yours faithfully,

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-70/1993/ 482 /A, dated 04.02.19 481- Polas

Copy to:

1. The District & Sessions Judge, Nagaon.

2. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of duly filled in leave application of the concerned officer is enclosed herewith for necessary action from your end.

Sd/-

JT. REGISTRAR (VIGILANCE)